

*[Authorised English Translation]*

**HARYANA GOVERNMENT**  
**ENVIRONMENT DEPARTMENT**

**Notification**

The 24th November, 2015

**No. S.O.153/C.A.2/1974/Ss.11 and 14/2015.**— In exercise of the powers conferred by the proviso to sub-section (1) of section 11 read with section 14 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and in supersession of Haryana Government, Environment Department, Notification No. S.O.16/C.A.2/1974/S.14/97, dated the 6th February, 1997 and Haryana Government Environment Department, Order No. 8/39/2001-Env.I, dated the 18th April, 2002 and after consultation with Punjab and Haryana High Court, the Governor of Haryana hereby establishes two Special Courts of Judicial Magistrate 1st Class one each at Faridabad and Kurukshetra in the State of Haryana. Judicial Magistrate 1st Class shall be Presiding Officers, Special Environments Courts, as specified in column 2 of the Schedule given below and shall have jurisdiction within the areas specified against each in column 3 of the said Schedule, for the purpose of trial and enquiry into the cases arising within the area of their jurisdiction under the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), the Environment (Protection) Act, 1986 (Central Act No. 29 of 1986), the Public Liability Insurance Act, 1991 (Central Act No. 6 of 1991), the Indian Forest Act, 1927 (Central Act No. XVI of 1927), the Wild Life (Protection) Act, 1972 (Central Act No. 53 of 1972), namely:-

**SCHEDULE**

Serial Number	Name of Courts	Jurisdiction
1	2	3
1.	Special Environment Court, Faridabad	(i) Faridabad District (ii) Gurgaon District (iii) Mewat District (iv) Palwal District (v) Rewari District (vi) Mohindergarh District (vii) Jhajjar District
2.	Special Environment Court, Kurukshetra	(i) Ambala District (ii) Bhiwani District (iii) Fatehabad District (iv) Hisar District (v) Jind District (vi) Kaithal District (vii) Karnal District (viii) Kurukshetra District (ix) Panchkula District (x) Panipat District (xi) Rohtak District (xii) Sirsa District (xiii) Sonapat District (xiv) Yamuna Nagar District

The Presiding Officers of these courts shall exercise jurisdiction on the original side under these Acts and the appeals and revisions against the judgments, decisions and orders of these courts shall be regulated by the provisions of the Code of Criminal Procedure, 1973, (Central Act 2 of 1974). The Presiding Officer of Special Environment Court at Faridabad shall be ex-officio Presiding Officer of Special Environment Court at Kurukshetra and Presiding Officer of Special Environment Court at Kurukshetra shall be ex-officio Presiding Officer of the Special Environment Court at Faridabad.

ANURAG RASTOGI,  
Principal Secretary to Government Haryana,  
Environment Department.